

**OFFICE ORDER NO. 91 OF 2021**

- Read : 1. This Office Order No.82/2021, dated 01<sup>st</sup> September, 2021.
2. Hon'ble High Court Notification No.A-3902/2021, dated 27<sup>th</sup> September, 2021.
3. Order No.Gen/J.O./71/2021, dated 28<sup>th</sup> September, 2021 received from the Principal District Judge and Sessions Judge, District and Sessions Court, Pune
4. This Office Order No.B-4/SCC/Joining Order/AMK/ 4303 /2021, dated 1<sup>st</sup> October, 2021

The Hon'ble High Court, vide its Notification, dated 27<sup>th</sup> September, 2021 has been pleased to post Shri. A. M. Kulkarni, Civil Judge, Junior Division and Judicial Magistrate, First Class, Junnar, District - Pune as Judge, Small Causes Court, Mumbai on promotion. Accordingly, he has taken over the charge of said post on Friday, the 1<sup>st</sup> October, 2021 (B.N.).

In view of above, the earlier Office Order No.82 of 2021, dated 1<sup>st</sup> September, 2021 in respect of assignment and distribution of Judicial Work amongst the Judicial Officers of this Court is hereby partially modified and following order is issued with effect from Friday, the 1<sup>st</sup> October, 2021 until further orders :

**HEAD OFFICE**

**COURT ROOM NO.6**  
**RENT ACT COURT**

Shri. A. M. Kulkarni, Judge shall preside in this Court and take up the Board of Rent Act Matters for hearing and disposal according to law.

**Note :**

1. The Judicial Clerks working on establishment of this Court are hereby directed to write the name of the respective Presiding Officer/s on the Daily Board and Roznama of each Proceeding, when the matter is taken up for the first time and to appraise the position/ stage of each matter to the Presiding Officer/s of the respective Court.
2. Court duty staff are directed to co-operate with the Presiding Officers and comply with the directions and orders issued by them, in letter and spirit and also to attend the daily routine work efficiently and promptly.
3. The Presiding Officers shall ensure that work of their respective Court is being carried out by the staff working under them efficiently and smoothly, as per rules, without causing any inconvenience to the Litigants and Advocates.

COURT OF SMALL CAUSES

MUMBAI : 1<sup>ST</sup> OCTOBER, 2021

A handwritten signature in black ink, consisting of a large, stylized 'A' followed by 'mantri' in a cursive script. Below the signature, the date '01/10/21' is written.

( Abhay J. Mantri )  
Chief Judge